

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PEEL-WORKS PRIVATE LIMITED ENGAGED IN THE BUSINESS OF LOGISTICS, MANPOWER SERVICES & WHOLESALE TRADE OF FMCG GOODS <i>Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>		
SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PEEL-WORKS PRIVATE LIMITED PAN: AAFCP6513K CIN: U74990MH2010PTC207510
2.	Address of the registered office	Registered Office: 1st & 2nd Floor, Kagalwala House, Plot No. 175, CST Road, Kalina, Bandra Kurla, Santacruz East Mumbai Mumbai City MH 400098
3.	URL of website	No active website exists
4.	Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover FY 2024-25: 24,29,86,238/-
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Documents available can be obtained by sending an email at cirp.peelworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirp.peelworks@gmail.com
10.	Last date for receipt of expression of interest	26.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	05.11.2025
12.	Last date for submission of objections to provisional list	10.11.2025
13.	Date of issue of final list of prospective resolution applicants	20.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.11.2025
15.	Last date for submission of resolution plans	25.12.2025
16.	Process email id to submit Expression of Interest	cirp.peelworks@gmail.com The Physical EOI to be submitted at the Registered Address of the Resolution Professional as- G3/2 2nd Floor, Malviya Nagar New Delhi-110017
17.	Details of the Corporate Debtor's registration status as MSME	MH18E0134382

Date: 11.10.2025
Place: New Delhi

Sd/-
Mohammad Khalid
(Resolution Professional)
Peel-Works Private Limited
IBBI Reg: IBBI/IPA-002/IP-N01289/2024-2025/14417

PUBLIC NOTICE - COLGATE PALMOLIVE (INDIA) LTD.
Registered Office: Colgate Research Centre Main Street Hiranandani Gardens, Powai, Mumbai, Maharashtra- 400076

TO WHOMSOEVER IT MAY CONCERN
NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/ applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of the security holder	Folio No.	Face Value	No. of Securities	Certificate No.	Distinctive No. From - To
Jyotinder Baskhi	J05924	01/-	50	2014167	17003432- 17003481
		01/-	30	2014167	42786878- 42786907
		01/-	80	2014167	103096942- 103097021
		01/-	16	2014167	131452346- 131452361
		01/-	176	2055613	137343655- 137343830

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s]. Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents MUGF Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083. TEL: 0108116757 within 15 days of publication of this notice after which no claim will be entertained and the Company will proceed to issue with the Duplicate Share Certificate[s].
Place: Mumbai, Date: 11.10.2025

Name(s) of the Holder: Jyotinder Baskhi

**Indian Bank**

Corporate Office,
Recovery Department,
254 -260, Avvai Shanmugam Salai,
Royapettah, Chennai - 600014

SALE OF NON PERFORMING FINANCIAL ASSETS
It is proposed to put on sale of Non-Performing Financial Assets of the Bank on individual / pool basis to the eligible purchasers, in terms of the guidelines issued by RBI. Proposal from interested ARCs / Banks / NBFCs / FIs are invited. For more details and to peruse the proposal for sale, please visit our website www.indianbank.in or contact The Assistant General Manager, Recovery Department, Corporate Office, Chennai, at the address given above. (Land Line **044-28134580, 28134576**) The proposal for sale will be ported in our Bank's Website.
Deputy General Manager (Recovery)

**HERO HOUSING FINANCE LIMITED**

Regd. Office:09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011-6926700, Toll Free Number: 1800-2412-8800, Email: customers.care@hero.hfi.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC03148 Contact Address: Office No. 503, A wing, 5th Floor, Shubhivan Arcade, Opp Mox Plaza, Borivali West, S.V.Road, Borivali (West), Mumbai, Maharashtra-400092

POSSESSION NOTICE (FOR IMMovable PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HFFHMUMHOU 20000011688	Ravi Mahesh Shikari, Shikari Chetna, Mahesh Jugalkishore Shikari	09.07.2025 Rs.3004723/- as on date 09.07.2025	09.10.2025 (Symbolic)

Description of Secured Assets/Immovable Properties: All the piece and parcel of Flat No.202, on Second Floor in "C" Wing measuring area 525 sq. ft, i.e.48.79 sq. mtr. (built up area) in the building known as "Garden View Apartment" and the society known as the Garden View Co-operative Housing Society, constructed on na land bearing Plot No.47, 59 And 60, Survey No.402-a, Hissa No.1, lying being and situated, at Village Virar, Taluka Vasai, Virar West.401 303 Dist. Palghar within the limits of Sub-Regi. of Vasai, Maharashtra.

HFFHMUMHOU 220000021261	Shyam Kumar Sulakshan Sareen, Rita Sulakshan Sareen	09.07.2025 Rs.3203221/- as on date 09.07.2025	09.10.2025 (Symbolic)
-------------------------	---	---	-----------------------

Description of Secured Assets/Immovable Properties: All that self contained residential Flat No. 207, on Second Floor, Building No. 10, measuring area 65.52 sq. mtrs carpet/sq. built up area i.e 705 sq. ft of the building known as Mahaxmi Residency situated at land bearing Survey No. 189 Hissa No. 4/A at Vassai Virar, Shahar Mahanagar Palika, Village- More, Tal. Vasai, District- Palghar, Maharashtra- 401022. Bounded By: North: Internal Road, East: Virar Road, South: Kalkai Apartment West: Nutan Vidyalay

HFFHMUMHOU 22000003083	Ganesh Ashok Kamble, Kavita Ganesh Kamble, Shree Enterprises	10.07.2025 Rs.4401496/- as on date 10.07.2025	09.10.2025 (Symbolic)
------------------------	--	---	-----------------------

Description of Secured Assets/Immovable Properties: All that piece and parcel of Shop No. 6, measuring 270 sq. ft, on Ground Floor, in society known as 'Jai Hanuman CHSL', constructed on land bearing CTS No. 1 (PT), situated at Village- Deonar, Bhujbalwadi, Ghatkopar Mankhurd Link Road, Govandi, Taluka And Dist Mumbai City, Mumbai-400043.

HFFHMUMHOU 230000031745	Ganesh Ashok Kamble, Kavita Ganesh Kamble	10.07.2025 Rs.2792037/- as on date 10.07.2025	09.10.2025 (Symbolic)
-------------------------	---	---	-----------------------

Description of Secured Assets/Immovable Properties: All that piece and parcel of Shop No. 7, measuring 270 sq. ft, on Ground Floor, in society known as 'Jai Hanuman Chsl', constructed On Land Bearing Cts No. 1 (PT), Situated At Village Deonar, Bhujbalwadi, Ghatkopar Mankhurd Link Road, Govandi, Taluka And Dist Mumbai City, Mumbai-400043.

HFFHVRLLAP 23000004369	Ganesh Ashok Kamble, Kavita Ganesh Kamble,	10.07.2025 Rs.2254186/- as on date 10.07.2025	09.10.2025 (Symbolic)
------------------------	--	---	-----------------------

Description of Secured Assets/Immovable Properties: All that piece and parcel of Shop No. 28A, measuring 124 sq. ft, carpet area, on Ground Floor, in society known as 'Jai Hanuman CHSL', constructed on land bearing CTS No. 1 (PT), situated at Village Deonar, Bhujbalwadi, Ghatkopar Mankhurd Link Road, Govandi, Taluka And Dist Mumbai City, Mumbai-400043.

Date: - 11.10.2025
Place: -Palghar, Mumbai City

Sd/-
For Hero Housing Finance Limited

EXECUTORS OF THE ESTATE OF LATE HIRALAL SITALDAS DALAL
TATA CONSUMER PRODUCT LIMITED
Folio No. TFH0048403/ TFH0005098
1, Bishop Lefroy Road, Kolkata - 700020, West Bengal

NOTICE is hereby given that the certificate [s] for the undermentioned securities of the company has/have been lost / misplaced and the holder[s] of the said securities / applicant[s] has / have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the company will proceed to issue duplicate certificate[s] without further intimation.

TATA CONSUMER PRODUCTS LIMITED				
Original Physical Shares Certificate in our possession				
Folio No.	Certificate No.	Face Value	No. of Securities	Distinctive No. FROM Distinctive No. TO
TFH0048403	30800	1	91	632478344 632478434
TFH0005098	6460	1	3000	11335431 11338430
TOTAL			3091	

Name of holder[s] **FOR EXECUTORS OF THE ESTATE OF LATE HIRALAL SITALDAS DALAL**
Late Hiralal Sitaldas Dalal Mukund Dharamdas Dalal Falee Homi Bilimoria
Place : Mumbai Date:11.10.2025

NOTICE
Mr. Pathan Mohammed Sibgatullah Khan Member of the Wintergreen Co-operative Housing Society Limited, having, address at Rivali Park, Western Express Highway Borivali East, Mumbai-400066 and holding Flat No.4B Wing C in the building of the society, died on 14th April, 2017 without making any nomination.
The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as provided under the Bye-Laws of the society. The claims/ objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the society shall be dealt with in the manner provided under the Bye-Laws of the society. A copy of the registered Bye-Laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 10.00 A. M. to 6.00 P.M. from the date of publication of the notice till the date of expiry of its period.
For and on behalf of Wintergreen Co-operative Housing Society Ltd.


Mr. Mangesh Desai
Hon. Secretary

PUBLIC NOTICE
Notice is hereby given that the following original documents pertaining to the property described herein have been lost/misplaced and are not traceable despite diligent search.
Details of Property:
Shop No. 202 admeasuring Carpet Area 554 Sq. Ft., on the Second Floor of the Building known as "Little World Mall" lying, being and situated at Plot No. 21, Sector 2, Kharghar, Navi Mumbai, Dist. Raigad
Details of Missing Documents:
1. Agreement for Sale dated 29.12.2007, registered with the Office of the Sub Registrar of Assurances at Panvel-2 under Serial No. 2555/2008 on 27.03.2008.
2. Agreement for Sale dated 30.05.2012, registered with the Office of the Sub Registrar of Assurances at Panvel-2 under Serial No. 4894/2012 on 30.05.2012.
3. Agreement for Sale dated 27.08.2013, registered with the Office of the Sub Registrar of Assurances at Panvel-1 under Serial No. 7498/2013 on 27.08.2013.
The said documents are not mortgaged or deposited with any person, bank, financial institution, or authority, and no third-party rights have been created therein.
Any person(s), bank(s), financial institution(s), or authority(ies) having custody of or claim in respect of the said documents is/are hereby called upon to notify the undersigned in writing, together with documentary proof, within 14 (fourteen) days from the date of publication of this notice, failing which it shall be presumed that no such claim exists and necessary steps shall be taken by the undersigned to obtain certified copies and deal with the said property in a lawful manner.
Place: Kalyan- West, Thane Sd/-
Date: 11.10.2025 Name of Owner: Mrs. Sheetal Nirav Karia Residing at Shop No. 101, Building No. 1, Indraprastha Society, Adharwadi, Kalyan- West, Thane, Mob. No. +91 81080 34686

**पंजाब एण्ड सिंध बैंक**
PUNJAB & SIND BANK
(A Government of India Undertaking)
MUMBAI ZONE

PREMISES REQUIRED

Bank invites offers, under two bid system (technical & financial), for premises, measuring carpet area mentioned below on ground floor, on lease basis for a minimum period of 15 years for various Branch at:

Sr. No.	Name of branch and location in the city	Carpet area (In Sq.ft)
1.	Mulund, Dist Mumbai, Maharashtra	Upto 1500 Sq ft
2.	Ghatkopar, Dist Mumbai, Maharashtra	Upto 1500 Sq ft
3.	Kurla, Dist Mumbai, Maharashtra	Upto 1500 Sq ft
4.	Chembur, Dist Mumbai, Maharashtra	Upto 1500 Sq ft
5.	Goregaon, Dist Mumbai, Maharashtra	Upto 1500 Sq ft

Last date to submit bids in two separate envelopes is **31st October 2025**. For more details visit our website www.punjabandsindbank.co.in
Zonal Manager
Mumbai Zone

V. D. INFRATECH PRIVATE LIMITED
CIN: U70101MH2011PTC221794

1,2 & 3 Veena Sarang, Opp Kamla Vihar Sports Club, Saibaba Nagar Extn. Road Borivali (West), Mumbai, Maharashtra, India, 400092"
Email: tax@veenadevelopers.com

Before The National Company Law Tribunal Mumbai Bench Company Scheme Petition No. C.P.(CAA)/185(MB)2025 in Company Scheme Application No. C.A.(CAA)/21(MB)2025 in the matter of the Companies Act, 2013 and in the matter of Section 230 read with 232 of the Companies Act, 2013 and In the matter of the Scheme of Amalgamation of Veena Realcon Private Limited ("Transferor Company") with V. D. Infotech Private Limited ("Transferee Company") and their respective Shareholders ("Scheme of Amalgamation").

V. D. Infotech Private Limited (CIN: U70101MH2011PTC221794)	 Second Applicant Company/ Applicant Transferee Company
--	---

NOTICE OF FINAL HEARING
NOTICE is hereby given that a Petition under Section 230 read with 232 of the Companies Act 2013 for an order sanctioning the Scheme of Amalgamation was admitted by the Hon'ble National Company Law Tribunal Mumbai Bench (Hon'ble Tribunal) by its order dated August 20, 2025.
In terms of the directions of the Hon'ble Tribunal, notice is given that the said Petition is fixed for final hearing and final disposal before the Hon'ble Tribunal, Mumbai Bench on October 29, 2025.
Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate, a notice of his/her intention, signed by him/her or his/her Advocate, with his/her name and address, so as to reach the Petitioners' Advocate and NCLT, Mumbai Bench, not later than two days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice.
A copy of the Petition along with all the Exhibits will be furnished by the Petitioner Company's Advocate to any person requiring the same on payment of the prescribed charges for the same, upon a request made in writing not later than 2 (two) working days before the said date fixed for the final hearing of the said Petition.
Sd/-
CA Harsh C. Ruparelia
Professional for the Applicant Companies
1801, 18th Floor, Anmol Pride, Opp. Patel Auto, S.V. Road, Goregaon (West), Mumbai - 400 104
Email ID : harsh@arch-associates.com
Place: Mumbai
Date: 11/10/2025

**UGRO Capital Limited**

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR MOVABLE PROPERTY)
Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 7/8/2025 calling upon the Borrowers 1) CIRCLE PRINTING AND PACKAGING SOLUTIONS 2) VARUN RAJESH SIGTIA 3) NEHA VARUN SIGTIA having Loan Account Number UGMUMMCO000059134 to repay the amount mentioned in the notice being Rs. 31,83,544.00/- (Thirty One Lakh Eighty Three Thousand Five Hundred Forty Four Rupees) as on 6/8/2025 together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on this 09th day of Oct of the year 2025. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for an amount of being Rs. 31,83,544.00/- (Thirty One Lakh Eighty Three Thousand Five Hundred Forty Four Rupees) as on 6/8/2025 together with interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S.No.	Model	Make	Invoice No.
1.	*1. Century Machines INC-36X46 Platen Die Punching Machine 2. Century Machines INC-32X43 Platen Die Punching Machine 3. Century Machines INC-46 Inch Corrugation Machine"	Century Machines INC	CM/I15710 24/25

Place: THANE VIRAR VASAI MAHARASHTRA
Date: 11.10.2025

Sd/-(Authorized Officer)
For UGRO Capital Limited

'FORM 'Z'
(See sub-rule 11(d-1)) of rule 107)
Possession Notice for Immovable Property
Whereas, the undersigned, being the Recovery Officer of The Mumbai District Central Co-operative Bank Ltd. under the Maharashtra Co-operative Societies Rules, 1961, had issued a Demand Notice on 01/07/2025 to the borrower, **Mis. Square Fisheries Pvt. Ltd., Director, Shri. Nilesh Shyam Sawant**, calling upon them to repay the amount of **₹12,12,34,439/- (Rupees Twelve Crores Twelve Lakh Thirty-Four Thousand Four Hundred and Thirty-Nine Only)** as per the Notice, from the date of receipt of the said Notice. And, since the borrower has defaulted in repaying the said amount, the undersigned sent a Possession Notice on 05/08/2025 and has attached/size the property described below.
Now, due to the borrower's default in repayment of the amount, notice is hereby given to the said borrower and to the general public that the undersigned has taken possession of the property described below on 07/10/2025, in exercise of the powers conferred upon them under sub-rule (11)(D-1) of Rule 107 of the Maharashtra Co-operative Societies Rules, 1961.
The said occupants and all other members of the public are hereby specifically cautioned not to deal with the said property. Any transaction concerning the said property will be subject to the encumbrance of The Mumbai District Central Co-operative Bank Ltd. amounting to **₹12,27,14,695/- (Rupees Twelve Crores Twenty-Seven Lakh Fourteen Thousand Six Hundred and Ninety-Five Only)** as on 30/09/2025, and the interest accrued thereon.
Description of the Immovable Property
Address: Flat No. 2101, 21st Floor, Snowden Peak, Neptune Living Point-1, L.B.S. Marg, Bhandup, Mumbai - 400 078.
All that part and parcel of the property consisting of Flat No. 2102, 21st Floor, Snowden Peak, Neptune Living Point-1, L.B.S. Marg, Bhandup, Mumbai - 400 078. Within the registration Tahsil - Kurla and District - Mumbai.
Date: 10.10.2025
Place: Mumbai


Sd/-
(D. V. Shinde)
Special Recovery & Sales Officer, (Co-operative Societies, Maharashtra State)

Navigate markets with focused insight.
Get daily sector trends, market movers, and sharp insights — every day with The Compass in Business Standard.
To book your copy, SMS reaches to 57575 or email order@bsmail.in

Business Standard
Insight Out

**SBI MUTUAL FUND**
A PARTNER FOR LIFE

Half-Yearly Portfolio of the Schemes of SBI Mutual Fund as on September 30, 2025
Notice is hereby given that in terms of Regulation 59A of SEBI (Mutual Funds) Regulations, 1996 read with paragraph 5.1 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the half-yearly portfolio statement as on September 30, 2025 of the schemes of SBI Mutual Fund (the Fund) have been hosted on the website of the Fund viz, www.sbmif.com and on the website of AMFI viz, www.amfindia.com. Investors may accordingly view / download the portfolio statement from the above-mentioned websites.
Investors can also request for the physical or electronic copy of the statement of schemes portfolio through telephone (contact us on our Toll Free Nos. 1800 299 333/1800 425 5425), email (customer.delight@sbimf.com) or by submitting written request at the nearest branch of SBI Funds Management Limited (the AMC). The list of branches of the AMC is available on www.sbmif.com.

For SBI Funds Management Limited
Sd/-
Nand Kishore
Managing Director & CEO

Place : Mumbai
Date : October 10, 2025

Asset Management Company: SBI Funds Management Limited (A Joint Venture between SBI & AMUNDI) (CIN: U65990MH1992PLC065289) **Trustee:** SBI Mutual Fund Trustee Company Pvt. Ltd. (CIN : U65991MH2003PTC138496) **Sponsor:** State Bank of India. **Regd Office:** 9th Floor, Crescendo, C - 38 & 39, G Block, Bandra-Kurla Complex, Bandra (E), Mumbai - 400051 **Tel:** 91-022-61793000 • **Fax:** 91-022-67425687 • **E-mail:** partnerforlife@sbimf.com • www.sbmif.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SBMIF/2025/OCT/03

EXECUTORS OF THE ESTATE OF LATE HIRALAL SITALDAS DALAL
TATA INVESTMENT CORPORATION LIMITED, FOLIO NO: ICH0000569
Elphinstone Building, 10 Veer Nariman Road, Mumbai - 400001, Maharashtra
NOTICE is hereby given that the certificate [s] for the undermentioned securities of the company has/have been lost / misplaced and the holder[s] of the said securities / applicant[s] has / have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the company will proceed to issue duplicate certificate[s] without further intimation.

TATA INVESTMENT CORPORATION LTD				
ORIGINAL PHYSICAL SHARES CERTIFICATE IN OUR POSSESSION				
Folio No.	Certificate No.	Face Value	Distinctive No. FROM	Distinctive No. TO
ICH0000569	6199	10	50	522021 522070
ICH0000569	6200	10	50	522071 522120
ICH0000569	6201	10	50	522121 522170
ICH0000569	6202	10	50	522171 522220
ICH0000569	6203	10	50	522221 522270
ICH0000569	A1772	10	20	4118560 4118579
ICH0000569	B11039	10	50	8056303 8056352
ICH0000569	B11040	10	50	8056353 8056402
ICH0000569	B11041	10	50	8056403 8056452
ICH0000569	B11042	10	50	8056453 8056502
ICH0000569	B11043	10	50	8056503 8056552
ICH0000569	B11044	10	50	8056553 8056602
ICH0000569	B11045	10	50	8056603 8056652
ICH0000569	B1770	10	25	4958971 4958995
ICH0000569	B1771	10	25	4958996 4959020
ICH0000569	B1772	10	10	4959021 4959030
ICH0000569	B22048	10	50	3304149 3304198
ICH0000569	B22049	10	50	3304199 3304248
ICH0000569	B22050	10	25	3304249 3304273
ICH0000569	B464502	10	525	24285957 24286481
ICH0000569	C2688	10	50	5508473 5508522
ICH0000569	C2689	10	50	5508523 5508572
ICH0000569	C2690	10	23	5508573 5508595
ICH0000569	D2688	10	50	6584263 6584312
ICH0000569	D2689	10	50	6584313 6584362
ICH0000569	D2690	10	23	6584363 6584385
TOTAL			1576	

Name of holder[s] **FOR EXECUTORS OF THE ESTATE OF LATE HIRALAL SITALDAS DALAL**
Late Hiralal Sitaldas Dalal Mukund Dharamdas Dalal Falee Homi Bilimoria
Place : Mumbai Date : 11.10.2025

**HERO HOUSING FINANCE LIMITED**

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057. Branch Office: Office No. 108, 1st Floor, Takavane Heights, Near Shiv Mandir, Kamli Road, Kalyan (W) 421301

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)
[Notice of Sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002]
Notice is hereby given to the public in general and to the borrower/co-borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd ("Secured Creditor"), possession of which has been taken by the Authorised Officer to his/her "As is Where is", "As is What is" and "Whatever There is" basis by way of Private Treaty. The sale by private treaty will take place any day after fifteen days (15 Days) from the date of this publication the details are more particularly mentioned herein below.
Loan Account No. Name of borrowers Date of Demand Notice & Amount as on date Reserve Price (RP) Earnest Money Deposit (EMD) Type of Possession
HFFHMUMHOU2 2000025068/ HFFHMUMPL22 00025070 HAIDAR RAZA 27/04/2023, Rs.38,56,925.11/- As on 08/10/2025 Rs. 12,00,000/- Rs. 1,20,000/- Physical
Property Description: All that piece and parcel of the land bearing Survey No. 189, Hissa No. 4/A Self Contained Residential Flat No. 604, on the 6th Floor, Building No. 10 measuring area 51.20 sq. mtrs. carpets/built up area 551 sq. ft. carpets/built up of the building known as "Mahaxami Residency" At Vasai - Virar, Shahar Mahanagar Palika, Village More, Tal. Vasai, Dist. Alghar, Maharashtra. Boundaries: East: Nutan Vidyalaya, West: Residential Building, North: Internal Road, South: Residential Building"
HFFHMUMHOU2 2000022950/ HFFHMUMPL22 00022996 Rakesh D Shani/ Shivan/ Rakesh Shah 24/05/2023, Rs.38,56,925.11/- As on 08/10/2025 Rs. 12,00,000/- Rs. 1,20,000/- Physical
Property Description: All that piece and parcel of residential Flat No. 701, on 7th Floor building no. 10, measuring area 48.51 sq. mtrs carpet /built up area i.e 522 sq. ft carpet/built up of the building known as Mahaxami Residency situated at land bearing Survey No. 189 Hissa No. 4/A at Vasai - Virar Shahar Mahanagar Palika, Village- More, Tal. Vasai, District- Palghar, Maharashtra- 401209. Bounded by: North: Other Building, East: Virar Road, South: Other Building, West: Nutan Vidyalay
Authorised Officer's Details: Name: Mr. Prathmesh Tapase Phone No.: 7304501990 Email ID: prathmesh.tapase@hero.hfi.com Private Treaty to be executed any day after 29/10/2025. Purchaser Identified
The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) us/ 13(4) of the SARFAESI Act, 2002 after previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale, through Private Treaty, as per the terms agreeable to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited. 2. Bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousand Only). 3. Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 4. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 5. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. 6. In case of non-acceptance of offer of purchase by HHFL, the amount of 10% paid along with the application will be refunded without any interest. 7. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. 8. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his/her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date. 9. The HHFL reserves the right to reject any offer of purchase without assigning any reason. 10. In case of more than one offer, the HHFL will accept the highest offer and there shall not be any claim against HHFL from unsuccessful offeror. 11. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application. 12. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 13. Sale shall be in accordance with the provisions of SARFAESI Act/Rules. 14. For property details and visit to property contact to Mr. Prathmesh Tapase/ 7304501990/ // prathmesh.tapase@hero.hfi.com // & Shekhar Singh /9711522275/ shekhar.singh@hero.hfi.com
15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with all on date interest and expenses before the date of Sale failing which the property shall be sold as on Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).
For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com
Date: 11-10-2025 For Hero Housing Finance Ltd. Authorised officer

शेअर बाजारासाठी धोक्याची घंटा? सलग दुसऱ्या महिन्यात म्युच्युअल फंडातील पैशांचा ओघ घटला

नवी दिल्ली, दि. १० (वृत्तसंस्था) : गेल्या वर्षभरात टॉरिफ, भूराजकीय आव्हाने, परदेशी गुंतवणूकदारांची पाठ असे अनेक धक्के भारतीय शेअर बाजाराने पचवले. कारण, भारतीय बाजाराकडे म्युच्युअल फंडात येणाऱ्या पैशांचा पाठिंबा होता. मात्र, ही परिस्थिती आता बदलत चालल्याचे समोर आले आहे. शेअर बाजारात होणारी वाढ पाहता म्युच्युअल फंडातील गुंतवणूकदारांचा कल मागील दोन महिन्यांपासून काहीसा बदललेला दिसत आहे. बाजार विक्रमी पातळीवर असल्याने गुंतवणूकदारांनी इक्विटी फंडांमध्ये गुंतवणूक करण्यापासून काहीसा हात आखडता घेतल्याचे आकडेवारीवरून स्पष्ट झाले आहे. अॅम्फीने जाहीर केलेल्या आकडेवारीनुसार, सप्टेंबर महिन्यात इक्विटी म्युच्युअल फंडांतील निधींचा ओघ ९ टक्क्यांनी घसरला आहे. सप्टेंबरमध्ये हा ओघ ३०,४२१ कोटी रुपये राहिला, जो

ऑगस्टमध्ये ३३,४३० कोटी रुपये होता. या घसरणीमुळे बाजार मूल्यांकनाबद्दल गुंतवणूकदारांमध्ये सावधगिरी असल्याचे संकेत मिळत आहेत. बाजाराचे मूल्यांकन वाढल्यामुळे गुंतवणूकदारांनी विशेषतः लार्ज कॅप (१८%), मिड कॅप (४.५%) आणि स्मॉल कॅप (१२.६%) फंडांमधून गुंतवणूक कमी केली आहे. तसेच, लवचिक मानले जाणारे प्लेक्सी कॅप फंडांमधील ओघही ७,६७९ कोटींवरून ७,०२९ कोटींवर आला आहे. ही सलग दुसरी मासिक घसरण आहे, ज्यामुळे बाजारातील एकूण गुंतवणूकदारांच्या भावनांमध्ये बदल झाल्याचे दिसत आहे.

इक्विटी फंडातून निधींचा ओघ मंदावला असला तरी, अस्थिर जागतिक वातावरण आणि महागाईमुळे गुंतवणूकदारांनी सोन्याकडे मोर्चा वळवला आहे.

इक्विटी फंडातून निधींचा ओघ मंदावला असला तरी, अस्थिर जागतिक वातावरण आणि महागाईमुळे गुंतवणूकदारांनी सोन्याकडे मोर्चा वळवला आहे. स्मॉल कॅप फंड्स: या प्रकारातही ४,३६२ कोटींची मजबूत गुंतवणूक झाली.

"आम्हालाही अशा तंत्रज्ञानाची गरज," भारतीय ॲपचे फॅन झाले ब्रिटनचे पंतप्रधान



नवी दिल्ली, दि. १० (वृत्तसंस्था) : भारतातील फिनटेक कंपन्या सातत्यानं प्रावीं करत आहेत. जगभरात भारताचं नाव गाजत आहे. काही वर्षांपूर्वीपर्यंत ज्या डिजिटल पेमेंटला लोक एक नवीन गोष्ट मानत होते, तेच तंत्रज्ञान भारताची ओळख बनले आहे. या बदलाची जाणीव जगाला पुन्हा एकदा झाली, जेव्हा ब्रिटनचे पंतप्रधान केअर स्टार्मर यांनी पेटीएमला 'भारतीय फिनटेक इंडस्ट्रीचा सुपरस्टार' म्हटलं. ग्लोबल फिनटेक फेस्टिव्हल २०२५ मध्ये ते बोलत होते, जिथे जगभरातील गुंतवणूकदार आणि टेक लीडर एकत्र आले होते. स्टार्मर यांनी व्यासपीठावरून सांगितलं की, भारतीय फिनटेक कंपन्या आता केवळ देशासाठीच नाही, तर जगासाठी काम करत आहेत. त्यांनी मोठ्या आत्मविश्वासानं भारतीय उद्योजकांना ब्रिटनमध्ये व्यवसाय करण्यासाठी आमंत्रित केलं. त्यांच्या मते, भारताच्या डिजिटल प्रवासानं हे सिद्ध केले आहे की येथील तंत्रज्ञान आणि स्टार्टअप्समध्ये जगात बदल घडवून

उपलब्ध करते. यामुळे लहान दुकानदार देखील आता तंत्रज्ञानाच्या मदतीने आपला व्यवसाय अधिक स्मार्ट आणि चांगला करू शकतील.

जाहीर सूचना

आमचे अशील नम्वीर इमन, यांच्यावतीने सर्वसाधारण जनतेस याद्वारे कळविण्यात येते की, ते **फ्लॅट नं. ५०२, पाचव्या मजल्यावर, डी-विंग, अस्मिता एरल को. ओ.ए. ही. सो. लि. नावाच्या इमारतीत, एन. एम. पाटील मार्ग, फ्ल IV, एन. एच. स्कुलच्या समोर, मीरा रोड (पू.), जि. ठाणे ४०११०७** येथे स्थित (यापुढे "उक्त फ्लॅट" असे संक्षेपित जाणार) या फ्लॅटचे खरे मालक आहे.

असे कळविण्यात येते की, उक्त **फ्लॅटच्या** संदर्भात क्रमांक ४१२ ते ४१५ हे हत्यारे/वृक्षोन्माद ठिकाणी ठेवले गेले आहे व सापडत नाही. त्यामुळेच, आमच्या अर्जाद्वारांनी **नया नगर पोलिस स्टेशन येथे दि. १०/१०/२०२५ रोजी अर्जलात** क्र. **११३३३-२०२५** अन्वये कागदपत्र हलक्याची तक्रार नोंदविली आहे.

उक्त फ्लॅटमध्ये विक्री, देणगी, गहाण, उत्तराधिकार किंवा अन्य कोणत्याही प्रकारे कोणत्याही व्यक्तीचा काही हक्क, अधिकार, मालकी हक्क, शिंत असल्यास त्यांनी या सूचनांच्या तारखेपासून **१५ (पंधरा)** दिवसांच्या आत कागदपत्रांच्या पुराव्यासह खाली सही करणाऱ्यांना कळवावे, अन्यथा असे सर्व हक्क ड. सोडून दिलेले, परिचय्यत समजले जातील व सोसायटी अर्जदार सदस्यास बुलिंटेड शेअर प्रमाणपत्र जारी करणाऱ्या कार्यवाही करेल.

(राजेंद्र सिंह राजगुपीरिह)

वकील उच्च न्यायालय, मुंबई

दुकान नं. ९, **अस्मिता ओरिएण्ट सी.ए.एच.ए. लि. अस्मिता कलव जवळ, मीरा रोड (पू.), ठाणे: ४०११०७**

जाहीर सूचना

याद्वारे नोंद घ्यावी की, श्री भागवान घुधाजी भोंई हे (I) महानगरपालिका गुरू क्र. १७४/१, सी.टी.एस. क्र. ३५०४, कच्चे भिंबडी गाय, **तालुका भिंबडी, जिल्हा ठाणे- ४२१३०२** या जमिनीच्या तुकड्यात किंवा पारलमण्याचे (क्षेत्रफल ५२९.७३ चौ. मी.) १००% हक्काचे मालक होते आणि (ii) **"एकद्वारा सदन"** नावाच्या इमारतीमध्ये, सी.टी.एस. क्र. ३५०३, भिंबडी गाय, **तालुका भिंबडी व जिल्हा ठाणे ४२१३०२** या जमिनीच्या तुकड्यात किंवा पारलमण्याचे, संपूर्ण दुसऱ्या मजल्यात एकूण १५० चौ. फूट बांधीत क्षेत्रफळ आणि तळमजल्याच्या विन्याला तालात ८१ चौ. फूट बांधीत क्षेत्रफळामध्ये २५% हिस्सा याचे मालक होते (उक्त "मालमत्ती"), श्री भागवान घुधाजी भोंई यांचे हि. ०६/०३/२०२२ रोजी घेतले गेले व त्यांच्यावतीने खालील कागदपत्रे वाच्यद्वारे दिली - १) मालकी पत्रांनी भागवान भोंई, २) श्री सतेज भागवान भोंई ३) श्री संजय भागवान भोंई, आणि ४) श्री अर्जुन भागवान भोंई.

विषय मालमतेमध्ये किंवा तिच्या कोणत्याही भागात विक्री, देवाणघेवाण, देणगी, भाडेपट्टा, भाडेदारी, परवाना, गहाण, धार, धाण्याधारण, न्यास, वारसाहक्क, मृत्युपत्रीय देणगी, सुविधाधिकार, दावा, तागवड, व्यवसाय, देवाणघ, सामंजस्य करार, विकास हक्क, विक्री करार किंवा अन्य कोणत्याही प्रकारे कोणत्याही समजातानां कागदपत्रांनुसार पुराव्यासह खाली सही करणाऱ्यांनी पी.ओ. नं. **KS लीगल (अॅडव्होकेट अॅड लीगल अॅडवायझर)**, जी-१७, तळमजला, शाहू आर्केड-१, **एनबीआरच्या समोर, राणी सोनी मार्ग, मलाड (पूर्व), मुंबई-४०००१७**

U CRO

४ था मजला, टॉवर ३, इंडिअनबँक बिल्डिंग्स पार्क, एलबीएस रोड, कुर्ली, मुंबई ४०००७०

यूगो कॅपिटल लिमिटेड

ताबा सूचना परिशिष्ट ४ (नियम ८(१) परा) (संगम मालमतेसाठी)

ज्याअर्थी, **यूगो कॅपिटल लिमिटेड**चे अधिकृत अधिकारी म्हणून, ज्यांचे नोंदणीकृत कार्यालय ४ था मजला, टॉवर ३, इंडिअनबँक बिल्डिंग्स पार्क, एलबीएस रोड, कुर्ली, मुंबई ४०००७० येथे आहे, त्यांनी सिस्कुयुरिटायझेशन अँड रिस्कन्यूक्शन ऑफ फायनान्सियल असेट्स अँड एफोर्समेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड, २००२ (५४/२००२) अंतर्गत आणि सिस्कुयुरिटी इंटरस्ट (एफोर्समेंट) रुल्स, २००२ च्या नियम ३ सह वाचलेल्या कलम १३ (१२) अंतर्गत दिलेल्या अधिकारांचा वापर करून, ७/८/२०२५ रोजी एक मागणी सूचना जारी केली आहे ज्यामध्ये कर्जदारांना १) **सकल प्रिटिंग अँड पॅकेजिंग सल्ल्यास** २) **वरुण राजेश सिनिया ३) नेहा वरुण सिनिया यांना कर्ज खाते क्रमांक यूसीएमयूएमएमसी००००५९१३४** अंतर्गत नोंदीमध्ये नमूद केलेली रक्कम **६/८/२०२५ रोजी रु. ३१,८३,५४४.००/- (तुळसी लाख त्र्यांघोरी हजार पाचशे चव्वेचाळीस मात्र)** व्याजासह, सद्द सूचना मिळाल्यापासून ६० दिवसांच्या आत प्रदान करावे.

कर्जदारांनी रक्कम परतफेड करण्यात अयशस्वी ठरल्यामुळे, कर्जदारांना आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, खाली स्वाक्षरी करणाऱ्या व्यक्तीने सीस्कुयुरिटी इंटरस्ट (एफोर्समेंट) नियम २००२ च्या सदर नियमांच्या नियम ८ सह वाचलेल्या कायद्याच्या कलम १३ च्या उपकलम (४) अंतर्गत त्यांना प्रदान केलेल्या अधिकारांचा वापर करून येथे वर्णन केलेल्या मालमतेचा ताबा आज **९ ऑक्टोबर २०२५** रोजी घेतला आहे.

विशेषतः कर्जदारांना आणि सर्वसाधारणपणे जनतेला याद्वारे इशारा देण्यात येतो की, त्यांनी मालमतेशी व्यवहार करू नये आणि मालमतेशी कोणताही व्यवहार केल्यास यूगो कॅपिटल लिमिटेडला **६/८/२०२५ रोजी रु. ३१,८३,५४४.०० (एकतीस लाख त्र्यांघोरी हजार पाचशे चव्वेचाळीस फक्त)** व्याजासह शुल्क आकारले जाईल.

कर्जदारांचे लक्ष कायद्याच्या कलम १३ च्या उपकलम (८) च्या तरतुदीकडे आकर्षित केले जाते, उपलब्ध वेळेच्या संदर्भात, सुविधित मालमता परत करण्यासाठी असेल.

अ. क्र.	मशीन	बनावट	इनवॉईस क्र.
१.	१. सॅच्युरी मशीन आयएनएस-३६X४६ प्लेटेड डाय पॅन्थिंग मशीन २. सॅच्युरी मशीन आयएनएस-३१X४३ प्लेटेड डाय पॅन्थिंग मशीन ३. सॅच्युरी मशीन आयएनएस-४६ इंच कॉन्शेन्स मशीन	सॅच्युरी मशीन आयएनएस	सीएमआय/१५७१०/२४/२५

सहो: (अधिकृत अधिकारी) यूगो कॅपिटल लिमिटेडसाठी

e-TENDER NOTICE

MSETCL invites online bids (e-Tender) from reputed and registered contractors on Mahatransco e-Tendering Website <https://srmetender.mahatransco.in/> for the following Tender specification.

RFX	Description	Esti. cost
Tend-14/25-26 7000037550 3 rd call	Replacement of old 33/22KV CTs of various ratio under EHV (O&M) Circle, Panvel for F. Y. 2025-2026 Tender Fee Rs. 5000/-+GST	Rs. 191.89 Lakhs

EMD 1% of estimated cost. **Submission of bids from 10.10.2025 to 24.10.2025 up to 11:00 hrs, Opening date: 24.10.2025 @ 11:30 Hrs.** For further details visit our website <https://srmetender.mahatransco.in/> **Contact Person:** The Executive Engineer (Adm) Tel No. 022-27459625, Mob. No. 8412050202 E-mail ID se7200@mahatransco.in

Sd/- SUPERINTENDING ENGINEER EHV (O&M) CIRCLE, PANVEL

SRM e-Tender Notice No. 12/2025-26

Online bids (SRM e-Tenders) are invited for following works from the registered contractors. :

SRM e-Tender No	RFx no	Name of work	Estimated cost in Rs.
22/2025-26	7000037850	(2nd Call) Annual civil maintenance works for Dombivli, Dombivli Pal, Morivali, Anandnagar, Jambhul, Neral,Palava S/Strn colony, offices under Kalyan SDn for FY 2025-26.	3101090.00

For detailed information, please see SRM e-Tender section of our website: www.mahatransco.in. **Contact person** : Dy. Executive Engineer (Civil), Panvel. Telephone No. (022)27480325/ Mob no. 9765644291

Executive Engineer (Civil), Panvel

चांगली वाढ: महिन्या-दर-महिना मल्टीकॅप (११%), लार्ज अँड मिडकॅप (१४%), व्हॅल्यू (८५%) आणि फोर्सड फंड्स (२२%) मध्ये गुंतवणूक वाढली आहे. या उलट, ELSS फंडांतून ३०७ कोटी आणि डिविडंड वील्ड फंडांतून १६७ कोटींचा निधी बाहेर काढला गेला. गुंतवणूकदारांचा हा बदललेला कल सूचित करतो की, बाजारात सध्या निवडक खरेदी सुरू आहे. एका

ई-निविदा सूचना

महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादीत

स्थापत्य विभाग, महावितरण, भांडूप कार्यालय अंतर्गत असणाऱ्या विविध प्रकारच्या स्थापत्य कामांकरिता टी-४८, टी-४९, टी-५०, टी- ५१, टी-५२, टी-५३, आणि टी-५४ (२०२५-२६) अशा एकूण सात निविदा महावितरण कंपनीच्या www.mahadiscom.in या e-Tender च्या संकेतस्थळावर उपलब्ध करण्यात आल्या आहेत. सदर निविदा विक्रीसाठी दि. **११.१०.२०२५ पासून ते दि. ११.१०.२०२५** पर्यंत उपलब्ध राहतील व निविदा भरण्याची अंतिम तारीख दि. **२०.१०.२०२५ ला दुपारी १.००** वाजेपर्यंत आहे. निविदेच्या आवृत्तीत / तारखा / इ. कोणताही बदल झाल्यास, शुध्दीपत्र यापुढे आमच्या वेबसाईटवर प्रकाशित केले जाईल.

कार्यकारी अभियंता (स्था.) , स्थापत्य विभाग भांडूप

स्ट्रुइस असेट्स मॅनेजमेंट शाखा : सर्कल कार्यालय बिल्डिंग, ८ था मजला, बी विंग, सी-१४, जी-ब्लॉक, वांद्रि-कुर्ली कॉम्प्लेक्स, वांद्रि पूर्व, मुंबई – ४०० ०५१ दूरध्वनी : - ०२२-२६७२८७८२/८७४४/८७४९/८७९२/८७९३; ईमेल : - cb15550@canarabank.com

विक्री सूचना

सिस्कुयुरिटायझेशन अँड रिस्कन्यूक्शन ऑफ फायनान्सियल असेट्स अँड एफोर्समेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड, २००२ अंतर्गत स्थावर मालमतेच्या विक्रीसाठी ई-लिलाव विक्री सूचना, सिस्कुयुरिटी इंटरस्ट (एफोर्समेंट) रुल्स, २००२ च्या नियम ८ (६) आणि ९ च्या तरतुदी सहसावन.

सर्वसाधारणपणे जनतेला आणि विशेषतः कर्जदारांना आणि जमनीदारांना सूचना देण्यात येत आहे की, सुरक्षित कर्जदाराकडे गहाण ठेवलेल्या/चावडं केलेल्या खाली वर्णन केलेल्या स्थावर मालमतेची, ज्याचा ताबा कॅनरा बँकेच्या अधिकृत अधिकार्याचे घेतला आहे, २१.१०.२०२५ रोजी जसे आहे तिथे आहे, जसे आहे तसे आहे आणि ते वाही आहे ते या तत्वावर विक्री केली जाईल व ०१.१२.२०२५ रोजी कॅनरा बँकेला मेसर्स पीबीए इन्फ्रास्ट्रक्चर लिमिटेड आणि श्री. बालकृष्ण प्रीतमलाल वाघवान, श्री. दीपक रामलाल वाघवान, स्थायी श्री. नारायण गणेश यांचे कार्यक्षेत्रीय वास्त आणि स्थायी श्री. रामलाल रोशनलाल वाघवान यांचे कार्यक्षेत्रीय वास्त यांच्याकडून रु. २०५,१०,२५,४०७.०० (रुपये दोनशे पाच कोटींह हद्दाल पंचवीस हजार चारशे सात मात्र) दि ०१.१२.२०२५ अनुसार वसूल करण्यासाठी सूचना दिली आहे.

मालमतेचा तपशील	इसारा रक्कम देव :-
१) प्रकाश रोशन को-ऑपरेटिव्ह हाउसिंग सोसायटी लिमिटेड च्या प्रकाश रोशन म्हणून जात इमारतीच्या पहिल्या मजल्यावरील मोजमागित ७०० चौरस फूट बिल्ट-अप क्षेत्रफळ असलेला फ्लॅट क्रमांक ८, सीटीएस क्र. ४३३ वरील सही. एन. पुरव मार्ग, चेंबूर, मुंबई ४०० ७९१ येथील नाव चेंबूर, तालुका कुर्ली, मुंबई उपनगरीय जिल्हा ही मालमत्ता पीबीए इन्फ्रास्ट्रक्चर लिमिटेडद्वारे मालकीची आहे.	२) इसारा रक्कम देव :- रु. १३,९०,०००.००

राखीव किंमत :- रु. १,३१,००,०००.००

इसारा रक्कम देव :- रु. १३,९०,०००.००

बी) फ्लॅट क्र. जी१ मोजमागित ६०० चौरस फूट (बिल्ड अप) फ्लॅट धाक क्र. जी२, मोजमागित ५०० चौ. फूट (बिल्ड अप) फ्लॅट धाक क्र. जी३ मोजमागित ६०० चौरस फूट (बिल्ड अप) तळ मजला, बिल्डींग प्रकाश रोशन म्हणून इमारत, प्रकाश को-ऑपरेटिव्ह हासिंग सोसायटी लिमिटेड म्हणून जात, फ्लॅट क्र. ६१२/३, सही. एन. पुरव मार्ग, चेंबूर, मुंबई ४०० ७९१ येथील पीबीए इन्फ्रास्ट्रक्चर लिमिटेड द्वारे मालकीची आहे.

राखीव किंमत :- रु. ३,३७,००,०००.००

इसारा रक्कम देव :- रु. ३३,७०,०००.००

सी) रिविवाडी बांगले प्ल. ९ (जानकी कुंदीर बांगला), वस्त विहार को-ऑपरेटिव्ह हाउसिंग सोसायटी लिमिटेड, गाव वाचवली, चेंबूर, मुंबई हा थिकार जोनेच्या भूखंड क्रमांक १ वर स्थित आहे, ज्यामध्ये एन.ए. क्रमांक ६ (भागा), सी.टी.एस. क्रमांक १७२ (भागा) आणि सर्व्हे क्रमांक ६ (भागा) आहे आणि मोजमागित २१६०.५४ चौरस मीटर क्षेत्रफळ आहे ही मालमत्ता रामलाल वाघवान यांच्या मालकीची आहे.

राखीव किंमत :- रु. १,८७,००,०००.००

इसारा रक्कम देव :- रु. १,८८,७०,०००.००

इसारा रक्कम देव **२८.१०.२०२५** रोजी किंवा त्यापूर्वी सायंकाळी ५.०० वाजेपर्यंत उमा कावाी. मालमतेच्या तारखेसाठी तारीख **१७.१०.२०२५** आहे आणि अधिकृत अधिकार्याची पूर्व भेट (सकाळी १०.०० ते दुपारी २.०० वाजेच्या दरम्यान) घ्यावी.

अधिक माहितीसाठी श्री. शक्ती कुमार शर्मा, अधिकृत अधिकारी/मुख्य व्यवस्थापक, कॅनरा बँक, स्ट्रुइस असेट्स मॅनेजमेंट शाखा, मुंबई (फोन नंबर : ०२२२६७२८७४४ मोबाईल नंबर ८६५५९१३२१) किंवा क्र. वरुणी सिन्हा, मॅनेजर, (फोन नंबर : ०२२२६७२८७४२) ई-मेल आयडी : cb15550@canarabank.com यांच्याशी कोणत्याही कामकाजाच्या दिवशी कार्यालयीन वेळेत संपर्क साधता येईल. सेवा प्रदाता बँकॉट (मेसर्स पीएसबी लॉकरास एच. लि.), (संपर्क नंबर ७०४६१२३४५/६३४५९ १०१७२/८२९१२ २०२२७/८६१२२९१८४/८१६०२०५०५१, ईमेल : support.BAANKNET@psballiance.com)/support.ebkray@procure247.com).

तारीख : ०४.१०.२०२५

ठिकाण : मुंबई

अधिकृत अधिकारी

कॅनरा बँक, एएसएम शाखा

सीएफएम असेट रिस्कन्यूक्शन प्रायव्हेट लिमिटेड

नोंदणीकृत कार्यालय: ब्लॉक क्र.४/१०३३, वेस्ट ४०२, वायव्यपार्सी कलब जवळ, सर्वे क्र.८२५/४३४, एस.जी. महामार्ग, मकरवा, अहमदाबाद -३८००१९ गुजरात. **कॉर्पोरेट कार्यालय:** १ला मजला, वेकरीव्हल हाऊस, रॉस्ट रोड, बॅलाई इस्टेट, मुंबई-४०००३८

ईमेल: muvohra@cfmarc.in; tejas.joshi@cfmarc.in; harialgupta@lfts.com; **संपर्क: मोबाईल:** ७०९६४५७६९१ आणि ८१७६६२५४५१; +९१ ८०८०२८६९१

परिशिष्ट-४-ए (या नियम ८(६) ची तरतुद)

स्वावर मालमतेच्या विक्रीकरिता विक्री सूचना सरकाण्यास, २००२ अंतर्गत

सिस्कुयुरिटायझेशन अँड रिस्कन्यूक्शन ऑफ फिनान्सियल असेट्स अँड एफोर्समेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड (अँड) २००२ सहाविका सिस्कुयुरिटी इंटरस्ट (एफोर्समेंट) रुल्स, २००२ च्या नियम ८(६) तरतुदीअन्वये स्थावर मालमतेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सीएफएम असेट रिस्कन्यूक्शन प्रायव्हेट लिमिटेड (**सीएफएम-एआरसी**) (सीएफएम-एआरसी ट्रस्ट - ६७ चे विश्वस्त म्हणून कार्यरत) ने ३१.१२.२०२० रोजीच्या नोंदणीकृत असाइन्मेंट कराराद्वारे सदर कायद्याच्या कलम ५ अंतर्गत **बी. शिगिन अझाहम जॉर्ज ("कॅनरवार")** अखंड संपत्ती बिक्रीत कर्ज आणि अंतिमशिल प्रतियुक्ती मिळवले आहेत आणि सदर असाइन्मेंट करारानुसार, एल अँड टी भागवान लिमिटेडने सीएफएम-एआरसी च्या नावे सर्व अधिकार, अधिकार आणि हितसंबंध तसेच अंतिमशिल प्रतियुक्ती आणि हमी नियुक्त केल्या आहेत.

येथे सर्वसाधारण जनतेस आणि विशेषतः कर्जदार आणि जमनीदार/तागधारी यांना सूचना देण्यात येत आहे की, प्रतियुक्त धनकोकडे गहाण ठेवलेल्या/अर्धान असलेल्या खाली वर्णन केलेल्या स्थावर मालमतेची, ज्याचा वास्तविक ताब अखंड टी.आय.प्राधिकृत अधिकार्याने २२.०५.२०१८ रोजी घेतला आहे, प्रतियुक्त धनको, **०४.११.२०२५** रोजी जसे आहे तिथे आहे, जसे आहे ते आहे आणि कोणत्याही संसंधमांशियाव या आधारवार विक्री केली जाईल; ३०.०७.२०२५ रोजी एकूण रु.१,१३,१८,८०६.६९ रक्कम आणि त्यावरील पुढील व्याज आणि इतर शुल्क कर्ज खाते क्र.**एमयूएमयूएमएमसी११००१५७** असलेली बी. **शिगिन अझाहम जॉर्ज** (कर्जदार) आणि श्री. **अझाहम-चंडुपुष्पा** (सह-कर्जदार) यांच्याकडून प्रतियुक्त धनकोचा देव असलेले वसूल करण्यासाठी.

प्रतिभूत मालमतेचे तपशील

चतुर्त्विमा	उत्तर	रेले स्टेसन
दक्षिण	दिल्लक टर्मिनल रोड	
पूर्व	इमारत क्र.-१२८	
पश्चिम	इमारत क्र.-१३०	

प्रतिभूत कर्ज

रु. १,१३,१८,९१८.६९ (रुपये एक कोटी तेरा लाख आठ हजार एकशे अठ्ठश्याणव आणि पैसे एकोणसतर फक्त)

तपासणी तारीख :

(प्राधिकृत अधिकार्याच्या पूर्व सल्लामसलतीने)

राखीव किंमत:

रु. ५२,००,०००/- (रुपये बावन्न लाख फक्त)

बोली सादर करण्याची शेवटची तारीख

०३.११.२०२५

लिलावासाठी वेळ / ठिकाण

०४.११.२०२५, सकाळी ११.०० ते दुपारी १२:३०
https://sarfaesi.auctiontnger.net
श्री. हरी गुप्ता संपर्क क्र.: +९१ ८०८०३ ०२८६१
श्री. तेजस जोशी संपर्क क्र.: +९१ ८१७६८ ६२५५१
श्री. इरफान वोहरा, संपर्क क्र.: +९१-७०९१६४५७६९१

इष्टे:

१०% राखीव किंमत म्हणजे **रु.५,२०,०००/-** (रुपये पाच लाख वीस हजार फक्त)

अधिभार असल्यास: प्रतियुक्त धनकोला ज्ञात नाही

ई-लिलावत भाग घेण्यासाठी त्यांच्या बोली सादर करण्यापूर्वी संबंधित मालमतेच्या ई-लिलाव/विक्रीच्या तपशलावर उटी व राती आणि इतर तपशीलांसाठी कृपया प्रतियुक्त धनकोच्या वेबसाइटवर दिलेल्या लिंकचा संदर्भ घ्या, म्हणजे <http://www.cfmarc.in>.

बोलीदार <https://sarfaesi.auctiontnger.net> या वेबसाइटला देखील भेट देऊ शकतात किंवा सेवा प्रदात्या मे.ई-प्रोक्सीवर टेक्नालॉजीज लिमिटेड-ऑनगन टायमराशी संपर्क साधू शकतात. पत्ता: बी-७०४, वॉल स्ट्रीट-२, ऑरिएण्ट क्लबसमोर, गुजरात कॉलेजबजळ, एलिस ब्रिज, अहमदाबाद - ३८० ००६ (गुजरात) बोलीदार समर्थन क्र.: ९२६५५६२८१८ आणि ९२६५५६२८२१ ईमेल: support@auctiontnger.net श्री. मयलिक श्रीमाली, संपर्क क्र.:+९१ ९१७३४२८७२७; Maulik.shirmali@cfmarc.in

सकायसी कायदा -२००२ च्या कलम १३(८) अंतर्गत तुम्हा सर्वाना ३० दिवसांची सूचना देण्यात आली आहे, ज्यामध्ये प्रतियुक्त संपत्ती/प्रतिभूत मालमता सोडवून घेण्याचा सद्दा देण्यात आला आहे. जर त्यांना अशी इच्छा असेल तर, जर नमुद केल्याप्रमाणे थकबाकीची रक्कम, पुढील व्याज, इतर खर्च आणि त्यावरील देव आणि लिखाव्याची देव असलेले खर्च देऊन. जर देयकात कसूर झाली तर, प्राधिकृत अधिकारी/प्रतिभूत धनकोच्या विवेकबुद्धीनुसार, सिस्कुयुरिटी इंस्ट्रेट (एफोर्समेंट) नियम, २००२ च्या नियम ८(५) अंतर्गत विलित केलेल्या कोणत्याही पद्धतीने कोणत्याही प्रतिभूत संपत्ती/प्रतिभूत मालमता विकल्या जातील.

विक्रीच्या उटी आणि शर्तीच्या तपशीलांसाठी कृपया प्रतिभूत ध